

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO. 368 OF 99

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry

Orders of the Tribunal

18/4/2001

Mr. J.K. Kaushik, Counsel for the applicant.
None is present for the respondents.

The learned Counsel for the applicant seeks time on the ground that he has noted 18/5/2001, therefore, he is not in a position to argue the case. Put up on 18/5/2001 to admission.

[Signature]

A. P. NAGRATH
Adm. Member

A. K. MISRA
Judl. Member

18/5/2001

Mr. J.K. Kaushik, Counsel for the applicant.
Mr. Manoj Bhandari, Counsel for the respondents.

The learned counsel for the respondents submits that the applicant has since been removed from the service on 10th October 2000 and consequently his challenge in respect allotment of another accommodation has become infructuous, because by virtue of his termination he is not entitled to allotment of any accommodation whatsoever now.

Learned counsel for the applicant agrees to this fact that the applicant has since been removed from the service.

In view of this, in our opinion the present OA has become infructuous and deserves to be dismissed as infructuous and is hereby dismissed and disposed of accordingly. Parties are to bear their own costs.

[Signature]

A. P. NAGRATH
Adm. Member

[Signature]

A. K. MISRA
Judl. Member

Recd 18/5/01
23/5/01

Recd
29/5/2001